

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**O.A. NO. 199 of 2021 (SZ)**

**IN THE MATTER OF:**

Sri. Shankar Narayanan Bala Krishnan,  
Telangana and Ors

...Applicant(s)

Versus

State of Telangana and Ors

...Respondents(s)

**I N D E X**

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Sri. Shankar Narayanan Bala Krishnan,  
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...Applicant(s)

Versus

State of Telangana  
And Ors

...Respondents(s)

**REPORT FILED ON BEHALF OF RESPONDENT NO.6**

I, D.S. Lokesh Kumar, S/o. Sri. Somaraju, aged about 43 years, Occ: Commissioner, Greater Hyderabad Municipal Corporation (GHMC), R/o. Hyderabad, do hereby solemnly swear and state on oath as follows:

It is respectfully submitted that,

1. I am working as Commissioner of Greater Hyderabad Municipal Corporation (GHMC), Hyderabad. As such, I am well acquainted with the facts of the case. Further, I am deposing this report in view of the orders dated: 28.02.2022 of the Hon'ble National Green Tribunal, South Zone in OA No. 199 of 2021 based on the records available with the respondent Corporation.

**A. Biomining and Bio-remediation of the Legacy MSW at Jawaharnagar**

2. In continuation to the details submitted in the Report filed by GHMC in Dec'2021 before this Hon'ble Tribunal that GHMC filed an Additional Affidavit in the Hon'ble Supreme Court of India vide Doc. No. 114584/2011 on 11.09.2021 (Civil Appeal No.809-810/ 2022 @ Dairy No. 8943/ 2021) against the orders of the Hon'ble NGT, Principal Bench dated 14.02.2020 in OA No. 606 of 2018 to the extent of capping of Jawaharnagar legacy dump, it is respectfully submitted that the Hon'ble Supreme Court of India vide its Orders dated 31.01.2022 has dismissed the appeal [**enclosed as Annexure R1**].

D.S.

**Commissioner,  
Greater Hyderabad Municipal Corporation**

- ②
3. Subsequently, GHMC on 18.02.2022 [**enclosed as Annexure R2**] has requested the Central Pollution Control Board (CPCB) to kindly consider deputing technical experts for advising and guiding GHMC on how to proceed further with bio-mining of already capped dumpsite to comply with the orders of the Hon'ble NGT and Supreme Court in view of the special situation that the capped dump is to be now opened for bio-mining and bio-remediation as there are no guidelines for carrying out the same.
  4. As such, once the technical team is deployed by the CPCB to guide GHMC on biomining/ bioremediation, the same shall be taken up immediately duly following the tender process.
  5. Also, GHMC is implementing the Solid Waste Management Rules 2016, the status of the which was submitted to this Hon'ble Tribunal in the Report filed by GHMC in Dec' 2021. A similar report submitted by GHMC earlier in OA 94 of 2021 was also accepted by this Hon'ble Tribunal in its orders dated 21.06.2021 in OA 94 of 2021 while accepting a Joint Committee Report [**enclosed as Annexure R3**] ascertaining that GHMC is taking all earnest attempts to implement Solid Waste Management Rules 2016.

**B. Odour Pollution at Jawaharnagar**

6. The measures such as spraying of odorite solution using drones, fixed misting system along periphery, fog cannon etc., taken by GHMC cater to the requirements for mitigating the odor generated from about 6500 - 7000 TPD of fresh municipal solid waste collected and transported to Jawaharnagar daily for its treatment & disposal.
7. The generation of odour from the legacy dump is already contained as the waste is presently capped and not exposed to the atmosphere. Further, gas vents are provided to collect the gases generated inside the capped area (legacy dump) and all the gas vents are connected with HDPE pipe line network. These pipelines which were initially connected to the 3 no's of flaring systems established at the site to burn the landfill gas are now connected to collection tanks for collecting the gas and cleaning at the state of the art Compressed Bio-Gas plant established at the site with 750 cum per hour input capacity and to bring the gas to the standards of Compressed Natural Gas

(CNG) and the same is being harnessed for commercial use in passenger vehicles such as Autos [enclosed as Annexure R4]. Thus no odor is being released into the atmosphere from the capped legacy dumpsite.

**Submission & Prayer**

That in light of the above facts and circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to:

- a. Consider the efforts of GHMC to initiate Biomining by undoing the already done capping in compliance of the orders of the Hon'ble NGT, Principal Bench dated 14.02.2020 in OA No. 606 of 2018 immediately after the appeal filed by GHMC was dismissed by the Hon'ble Supreme Court on 31.01.2022 in Dairy No.8943/2021 as satisfactory and not to impose any Environmental Compensation to be recovered from GHMC since no odor is being released into the atmosphere from the capped legacy dumpsite as the entire landfill gases are being harnessed for generation of CBG.
- b. Permit the Respondent to file additional report/ affidavit, if this Hon'ble Tribunal deemed necessary any further information regarding present matter.

For the aforesaid facts and circumstances, it is therefore prayed that this Hon'ble Tribunal may be pleased to Close/ Dismiss OA No. 199 of 2021 and pass such other order or orders as this Hon'ble Tribunal deems fit and proper in the circumstances of the case and interest of Justice.

Sworn and signed on this the  
5<sup>th</sup> Day of March, 2022 at Hyderabad

Ds/3  
DEPONENT

Commissioner,  
Greater Hyderabad Municipal Corp

Before me

Attestor

**VERIFICATION**

I, D.S. Lokesh Kumar, S/o. Sri. Somaraju, aged about 43 years, Occ: Commissioner, Greater Hyderabad Municipal Corporation (GHMC), R/o. Hyderabad, do hereby declare that the contents made in the above paragraphs are true and correct to the best of my knowledge and based on records available with Respondent Corporation and I believe the same to be true and correct. Hence verified on this day of 5<sup>th</sup> March, 2022.

ADVOCATE

*(Handwritten Signature)*

DEPONENT

**Commissioner,  
Greater Hyderabad Municipal Corporation**

**Commissioner,  
Greater Hyderabad Municipal Corp**

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). 809-810 /2022  
( @ DIARY NO. 8943/2021)

THE GREATER HYDERABAD MUNICIPAL CORPORATION,  
HYDERABAD & ANR.

APPELLANT(S)

VERSUS

CENTRAL POLLUTION CONTROL BOARD

RESPONDENT(S)

ORDER

Delay condoned.

No ground is made out for our  
interference with the judgment and order(s)  
passed by the National Green Tribunal. The  
appeal(s) is/are dismissed, accordingly.

Pending application(s), if any, shall stand  
disposed of.

.....J  
( L.NAGESWARA RAO )

.....J  
( B.R. GAVAI )

*H. SWN*  
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*9*

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NEW DELHI;  
31<sup>ST</sup> JANUARY, 2022

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ITEM NO.20 Court 5 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 8943/2021

(Arising out of impugned final judgment and order dated 14-02-2020 in OA No. 606/2018 18-02-2021 in RA No. 02/2021 passed by the National Green Tribunal)

THE GREATER HYDERABAD MUNICIPAL CORPORATION,  
HYDERABAD & ANR.

Appellant(s)

VERSUS

CENTRAL POLLUTION CONTROL BOARD

Respondent(s)

( IA No. 69921/2021 - CONDONATION OF DELAY IN FILING APPEAL  
IA No. 69922/2021 - EX-PARTE STAY  
IA No. 69923/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT)

Date : 31-01-2022 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. V. Giri, Sr. Adv.  
Mr. P. Venkat Reddy, Adv.  
Mr. Prashant Tyagi, Adv.  
Mr. P. Srinivas Reddy, Adv.  
Mr. Amith Krishnan, Adv.  
M/s Venkat Palwai Law Associates, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

The appeal(s) is/are dismissed in terms of the  
signed order. Pending application(s), if any, shall  
stand disposed of.

(Geeta Ahuja)  
Court Master

(Anand Prakash)  
Court Master

(Signed Order is placed on the file)

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Annexure R-2



**GREATER HYDERABAD MUNICIPAL CORPORATION**

Municipal Complex, Lower Tankbund Road, Hyderabad – 500 063



From The Commissioner Greater Hyderabad Municipal Corporation 1 <sup>st</sup> Floor, CC Complex, Tankbund Road, Hyderabad	To The Member Secretary, Central Pollution Control Board Parivesh Bhawan, East Arjun Nagar, New Delhi-110032
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Lr.No.04/SE(SWM)/GHMC/2020

Dated : 18.02.2022

Sir,

Sub : GHMC - SWM - Hon'ble National Green Tribunal Orders dated 14.02.2020 in OA No.606/2018 – Review Application dismissed by the Hon'ble NGT – Civil Appeal filed in the Hon'ble Supreme Court vide Dairy No.8943/2021 – Dismissed on 31.01.2022 - Technical advice on proceeding for Biomining – Requested - Reg.

Ref : 1. Hon'ble Supreme Court orders Dt.31.01.2022 in Dairy No.8943/2021  
2. Hon'ble NGT orders Dt.14.02.2020 in OA No.606 of 2018

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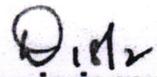
It is to submit that, the Hon'ble Supreme Court of India dated in the reference 1<sup>st</sup> cited upheld the orders of the Hon'ble NGT, New Delhi in the reference 2<sup>nd</sup> cited directing GHMC to do bio-mining and bioremediation instead of capping of the Jawahar Nagar legacy dump site.

It is further submitted that while the CPCB Guidelines dated 29.04.2019 deals with remediation of legacy dumpsites through bio-mining and bioremediation, there are no guidelines on how to deal with the already scientifically capped dumpsite, to open it for biomining and bioremediation.

In view of the above special situation i.e., the scientific capping works already completed in all respects but the same capped dump is to be now opened for bio-mining and bioremediation as per Hon'ble NGT orders, the CPCB may kindly consider deputing the technical experts for advising and guiding GHMC on how to proceed further with bio-mining of already capped dumpsite to comply the orders of Hon'ble NGT dated 14.02.2020 in OA No.606 of 2018 and Hon'ble Supreme Court dated 31.01.2022 in the Dairy No. 8943/2021.

Thanking you, sir.

Yours faithfully,

  
Commissioner,  
GHMC

**Item No.6:**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No. 94 of 2021 (SZ)**

(Through Video Conference)

**IN THE MATTER OF:**

Tribunal on its own motion Suo Motu based on the  
News item in Deccan Chronicle Newspaper, Dt.16.03.2021,  
“Garbage piles on roads, foul smell, as GHMC removes  
Bins under new initiative.

...Applicant(s)

**Versus**

1. The Principal Secretary of Telangana,  
Environment, Science & Technology,  
A3, Paryavaran Bhavan, Sanath Nagar Road,  
Sanath Nagar Industrial Estate,  
Sanath Nagar, Hyderabad, Telangana – 500 018.
2. The Principal Secretary to Government of Telangana,  
Municipal Administration & Urban Development,  
A3, Paryavaran Bhavan, Sanath Nagar Road,  
Sanath Nagar Industrial Estate,  
Sanath Nagar, Hyderabad, Telangana – 500 018.
3. The District Collector,  
Hyderabad District,  
Nampally, 5-8-505, Chirag Ali Lane,  
Abids, Hyderabad, Telangana – 500 001.
4. The Commissioner,  
Greater Hyderabad Municipal Corporation,  
CC Complex, Tank Bund Road,  
Lower Tank Bund, Hyderabad – 500 063.
5. Telangana State Pollution Control Board,  
Rep. by its Chairman.  
A-3, Paryavaran Bhavan, Sanath Nagar Rd,  
Sanath Nagar Industrial Estate,  
Sanath Nagar, Hyderabad,  
Telangana – 500 018.

*(Suo Motu impleaded as 5<sup>th</sup> respondent  
as per order dt.08.04.2021)*

...Respondent(s)

For Applicant(s): Suo Motu by Court.

For Respondent(s): Mrs. H. Yasmeen Ali for R1 to R3.  
Mr. D. Srinivasan for R4.  
Mr. T. Sai Krishnan through  
Ms. J. Dayana for R5.

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**Date of Judgment: 21<sup>st</sup> June, 2021.**

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**CORAM:**

**HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER**

**HON'BLE MR. Dr. K. SATYAGOPAL, EXPERT MEMBER**

**JUDGMENT**

1. The above case has been Suo Motu registered by this Tribunal on the basis of the newspaper report published in *Deccan Chronicle*, Hyderabad Edition dated, 16.03.2021 under the caption "***Garbage piles on roads, foul smell, as GHMC removes bins under new initiative***".
2. It is alleged in the newspaper report that in order to make the Hyderabad a garbage free city and implementation of the Solid Waste Management Rules, 2016 in its letter and spirit, the Greater Hyderabad Municipal Corporation has removed the dustbins provided in the streets, thereby, the garbage dumped on the road sides causing health hazard.
3. Since this Tribunal felt that there arises a substantial question of environment and also non-implementation of the Solid Waste Management Rules, 2016 by the local authorities, the matter has been admitted and appointed a Joint Committee to go into the question and directed them to submit a report. The case was originally posted to 28.05.2021 for that

purpose and on 28.05.2021, it was adjourned to today at the request of the official respondents.

4. When the matter came up for hearing today through Video Conference, Mrs. H. Yasmeen Ali represented respondents 1 to 3, Mr. D. Sreenivasan represented 4<sup>th</sup> respondent and Mr. T. Sai Krishnan through Ms. J. Dayana represented 5<sup>th</sup> respondent.
5. The 4<sup>th</sup> respondent has filed an affidavit dated 17.06.2021, e-filed on the same day and received on 18.06.2021 raising contention more or less in tune with the report submitted by the Joint Committee stating that after seeing the newspaper report, they inspected the area in question and the garbage has been removed immediately and they were taking all steps to collect the garbage dumped on the road sides and also to implement the Solid Waste Management Rules, 2016 in its letter and spirit. Whenever, violations have been noticed, they are imposing penalty as well. They also detailed the nature of steps taken by them for the purpose of implementing the Solid Waste Management Rules, 2016 in that area in its letter and spirit.
6. The Telangana State Pollution Control Board also filed an independent report dated 18.06.2021 e-filed on the same day and received on 21.06.2021 more or less reiterating the observations made by the Joint Committee. Further, they have also mentioned that the Greater Hyderabad Municipal Corporation has taken all necessary steps to implement the Solid Waste Management Rules, 2016 and also having integrated municipal solid waste process facility in different places, for which, necessary permissions have been obtained.

7. They also mentioned that the Telangana State Pollution Control Board is continuously monitoring the facility to ascertain the compliance of the Solid Waste Management Rules, 2016 in its letter and spirit.

8. The Joint Committee has filed the report dated 28.05.2021 e-filed on 28.05.2021 and received on 15.06.2021 which reads as follows:-

"REPORT OF THE JOINT COMMITTEE CONSTITUTED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, SZ, CHENNAI IN O.A. NO.94 OF 2021 IN SUO MOTU BASED ON THE NEWS ITEM IN DECCAN CHRONICLE NEWS PAPER DATED 16.03.2021 UNDER THE CAPTION "GARBAGE PILES ON ROADS, FOUL SMELL, AS GHMC REMOVES BINS UNDER NEW INITIATIVE"

*It is to submit that the Hon'ble NGT, Chennai on its own motion Suo Motu registered an Original Application (OA) on the basis of the newspaper report published in Deccan Chronicle News Paper dated 16.03.2021 under the caption "Garbage piles on roads, foul smell, as Greater Hyderabad Municipal Corporation (GHMC) removes bins under new initiative".*

*It is alleged in the newspaper report that on account of initiative taken by the Greater Hyderabad Municipal Corporation (GHMC) to make Hyderabad a bin-free city and they are taking steps to collect the garbage generated from the houses. But in spite of that, garbage is being dumped on the road sides causing serious health hazards.*

*It is also alleged in the newspaper report that there was no proper collection of garbage from this area which results in serious health hazards to the people in that locality.*

*It is to submit that the above case came up for hearing before the Hon'ble NGT on 08.04.2021 and the Hon'ble NGT ordered to constitute a Joint Committee comprising of following: -*

- 1. District Collector or representative (not below the rank of Sub-Divisional Magistrate / Assistant Collector), Hyderabad District.*
- 2. Senior Officer, TSPCB*
- 3. Commissioner or Senior Officer, GHMC*

*The Hon'ble NGT directed the Joint Committee to inspect the area and submit a factual and Action Taken Report, if there is any violation found including the following aspects: -*

- i. To ascertain as to whether the Solid Waste Management Rules, 2016 as well as the directions issued by the Hon'ble NGT, Principal Bench, New Delhi in OA No.606 of 2018 are being implemented by the local body and*

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ii. If it is not properly implemented, what is the action taken by the Pollution Control Board against the local body for non-compliance of the directions issued by the Hon'ble NGT, Principal Bench in OA No.606/2018, including the environmental compensation fixed by the Principal Bench in that case to be recovered from the violating local bodies.

Accordingly, a Joint Committee was constituted with following members:

1. Ms. P. Pravinya, IAS, Zonal Commissioner, Khairtabad Zone, GHMC (Representative of Commissioner, GHMC).
2. Shri M. Venkateshwarulu, Additional Collector, Hyderabad (Representative of District Collector, Hyderabad).
3. Shri D. Narender, SEE, TSPCB (Representative from TSPCB).

As per the instructions, the Joint Committee has conducted inspection of the areas as alleged in the news item on 22.05.2021 to ascertain whether the Solid Waste Management Rules, 2016 as well as the directions issued by the Hon'ble NGT, Principal Bench, New Delhi in OA No.606 of 2018 are being implemented by the local body. The Joint Committee had a preliminary meeting on 21.05.2021 to prepare a roadmap for inspection and aspects to be taken into consideration during the inspection of the committee and inspected the site.

The Joint Committee members have inspected the locations mentioned in the News article to verify the present situation and the action taken by GHMC on adverse News article and the following report is submitted:

I. Observations of the Committee:

1. In the news article, it was alleged that GHMC has not been able to clear the garbage that has piled up on roads and street corners at various locations in Nampally railway station, Nampally market, Koti, Asifnagar, Red Hills, Padmaraonagar, Marredpally etc.

2. During the site inspection, it is observed that the garbage was removed from the locations and arrangements were made not to litter the area further like barricading the area with green mesh, plantation of saplings and sign boards. The establishments and households nearby the vulnerable points are counselled to handover segregated waste to the SAT autos and penalties are being imposed on such violators. The Committee noticed that warning sign boards are also fixed at those points indicating not to throw the garbage.

3. It was brought to the knowledge of the committee that earlier there were existing dumper bins and RFC bins in GHMC jurisdiction area as secondary garbage collection points. In order to achieve the garbage free city the existing garbage bins were totally removed from entire GHMC area in a phased manner to encourage collection of

waste at source with the use of Swachh Auto Tippers (SAT) vehicle as per SBM garbage free protocol. During such transformation to bin-less streets, certain establishments and households are throwing garbage at those such points where earlier bins existed in spite of best efforts made by GHMC. Therefore, GHMC has taken up IEC activities and counselled the citizens to handover to SAT waste collectors and penalties are being imposed on violators. Such open points generated due to removal bins are being lifted thrice a day with the help of the fleet of vehicles.

4. Based on the grievances received from public and news articles appears, the concerned official of GHMC are inspecting such locations including all possible vulnerable points where dumper bins & RFC bins existed earlier and taken action for removal of the waste on daily basis. The locations are cleaned and warning sign boards are fixed indicating not to throw the garbage and levying penalties to ensure no littering happens. (The photos from the field visit and the present status of the points mentioned in the newspaper article are attached as Annexure)

5. The Committee further interacted with the local residents and establishments on the collection mechanism from door to door; cross checked the segregation of garbage at source, frequency of garbage collection and has visited Secondary Transfer Collection Point (STCP) at People's Plaza, Khairatabad to oversee the mechanism implemented.

6. The Committee noticed that, the segregated waste is collected by the Waste Collectors on daily basis in Swachh Auto Tippers having two compartments for dry waste and wet waste. The Collected Waste is transferred to the transfer points or Secondary Transfer Collection Points. The Secondary transfer points are equipped with Compactors where the waste collected by SAT is put into equipment and the compacted waste with compactor lifted to the vehicle and transported to the integrated facility at Jawaharnagar for processing and disposal.

7. The news article also claims that the SATs are being mis-utilized, but it is observed that GHMC is ensuring that all SATs function to collect door to door garbage. The minor repairs which are incurred by vehicles are being serviced by the beneficiaries themselves in the shortest possible time. In areas with narrow reaches, Tricycles and wheel barrows are collecting the household / commercial waste and clearing the same through the existing transport fleet.

#### II. Status of Solid Waste Management obtained from GHMC:

The Greater Hyderabad Municipal Corporation in its report submitted to the committee informed that they are implementing the Integrated Solid Waste Management project for collection, transportation, treatment and disposal of Municipal Solid

Waste (MSW) generated in GHMC as per SWM Rules 2016. At present, the collection of waste including transportation up to transfer Stations is operated by the corporation itself. The management of transfer stations and transportation of waste from all transfer stations including treatment and disposal is operated through the private operator M/s Hyderabad Integrated Municipal Solid Waste Ltd under Public Private Partnership in Built, Operate and Transfer (BOT) mode. At present, total quantity of 5978 TPD (on average) of Municipal waste is treated and disposed at the treatment and disposal facility. The details of the Solid waste management activities in the Greater Hyderabad Municipal Corporation area covering (30) circles are briefed as follows:

1. Collection of Municipal Solid Waste:

Waste is collected from door-to-door through (3515) Auto tippers, with separate partition for wet and dry waste, named as "Swachh Auto Tippers" (SATs) from individual households, shops and commercial establishments. The corporation has procured and handed over each Auto to selected waste collectors (mostly waste pickers) one driver and one helper and allotted about 400-450 households (HHs) to each of the SAT. Certain areas with narrow lanes are covered by push carts and tricycle rickshaws and these operators will visit such areas at fixed timings and alert the individual HHs with whistling and individuals will hand over their waste.

The GHMC submitted that the waste from the Bulk waste generators such as hotels and restaurants, function halls, commercial establishments etc will be collected through (37) Refuse Compactor vehicles and (8) Big compactors. Apart from these vehicles (315) Nos of 6T capacity Tippers are operated for collection of waste from weekly market areas, collection points for the sweeping waste etc

2. Transportation of waste:

All the waste so collected through Autos, Refuse compactors and Tippers will be transported to (32) No of Transfer stations established at various locations in the city for transfer waste into bigger vehicles immediately on the same day within 12 hours so that no leachate is generated at the transfer stations and the following are the details of various categories of Transfer stations.

a) Conventional transfer stations (8Nos): The waste from the primary/secondary collection vehicles is transferred into (160) no of 25GVW capacity vehicles using (7) no of Rear end Refuse Compactor Vehicles (RCVs) of 8 Cum and (9) no of 14 Cum capacity.

b) Modern transfer stations (24 Nos), including (15) Nos of new Secondary Collection and Transfer Points : These transfer stations are equipped with static compactors/ portable static compactors under closed shed to transfer the waste directly from primary vehicles into containers, without unloading, which are having provision to collect the leachate generated due to compaction waste. These

containers will be transported to the treatment and disposal facility through (54) No of 35 GVW Hook& Lift vehicles. The following are the details of various transfer stations.

*i. Static Compactors (56Nos): These are high-capacity automated static compactors which load the waste received from primary collection vehicle into 24 cum hermetically sealed containers (cylindrical containers) and compact the waste. Later containers are loaded on to 35 GVW hook loader vehicles and transported to treatment and disposal facility.*

*ii. Portable self-compactors(64Nos): The waste from primary collection vehicles is loaded into the 20 cum capacity portable self-compactor attached to the rectangular container and waste is compacted by itself. Later container is mounted on the 35 GVW hook loader vehicles and transported to treatment and disposal facility.*

### 3. Dry Waste Resource Centres:

*Dry Waste Resource Centres (78Nos) with an average of 1.5 TPD capacity each were established at various locations for channelizing the Dry Waste for recycling. These DRCs are developed under CSR initiative by ITC and Godrej and are maintained by Waste Pickers.*

### 4. Grievance redressal system:

*GHMC has established a centralized IT enabled grievance redressal system, through which the citizens can register the grievance by Myghmce application, Prajavani, GHMC toll free number 040 — 21111111. The number of sanitation related grievances received from January 2021 to March 2021 are 13302 out of which 11529 were resolved.*

### 5. Penalties levied by GHMC:

*GHWMC has levied spot fines for the citizens those who are littering on road sides and in open nalas. For the financial year 2020-21, the circle wise sanitation officials have levied 299 number of fines and received Rs. 4,63,900 and Rs. 10,000 towards littering on roads and in nalas respectively.*

### 6. Treatment and Disposal:

*MSW transported from various transfer stations is received at the centralized treatment and disposal facility at Jawaharnagar and it is treated and disposed as per the SWM rules 2016. MSW is unloaded from the trucks on tipping floor and left to dry for about 7 days to collect the Leachate coming out of oozing. Waste is segregated into wet and dry fraction through rotary screens with 70 mm sieves which are generally termed as trommels. Below 70mm sized material constitutes of higher organic material is processed into compost and whereas above 70mm material constitutes of Inorganic material which is mostly the combustible fraction, known as Refused Derived-Fuel (RDF), is partly sending to the cement factory as alternate fuel and majority of*

quantity waste is disposed through the 19.80 MW waste to energy plant constructed with the facility. Proposal for enhancement of existing Waste to Energy plant to 48 MW is approved by Government of Telangana. It is also proposed to establish at 4.5 MW WE plant at Dundigal under the scope of IMSWM project.

Leachate generated during process of treatment is treated and disposed using 600 KLD capacity from leachate treatment plant established within the plant premises.

Landfill is constructed and operated to accommodate inerts/rejects generated during process of treatment of MSW. Landfill constitutes of series of layers viz., Clay liner, HDPE liner, Drain media (for leachate collection), Geo-textile media to resist any contamination of leachate with ground water.

### III. Concluding remarks:

Based on the field observations and interaction with public and above status of overall implementation of the SWM rules in GHMC area, the following concluding remarks are submitted:

1. When the idea of a garbage free city was being adopted by the city of Hyderabad, it took some time for the general public to bring in the behavioural change of handing over waste to SAT autos instead of throwing in the near-by Bin.

2. Subsequently of the public were educated through various IEC activities by GHMC and now majority of the public have stopped dumping the waste on roadside as reported in the news article. However, some small heaps of sporadic garbage on road sides which were being cleared by GHMC from time to time and also supplemented by imposition of penalties. If require, more SATs can be procured based on demand.

3. IEC activities to be continued on a regular basis and intensive campaigns to encourage public to hand over waste only to GHMC authorized waste collectors along with sustained efforts to encourage source segregation. Enforcement Activities to be continued to discourage indiscriminate garbage throwing."

9. It is seen from the report that the grievance alleged in the newspaper report has been redressed immediately by the Greater Hyderabad Municipal Corporation and the garbage that is found in that area has been removed immediately. They also mentioned in the report regarding the steps taken by the Greater Hyderabad Municipal Corporation to implement the Solid Waste Management Rules, 2016 in its letter and spirit.

10. Since the grievance in the newspaper report has been redressed and also the report of the Telangana State Pollution Control Board and the Joint Committee show that the Greater Hyderabad Municipal Corporation is taking all earnest attempts to implement the Solid Waste Management Rules, 2016 in its letter and spirit and also taking steps to make the Hyderabad a garbage free city, we feel that the application can be disposed with certain directions.

11. So, this application is disposed of as follows:

(i) The Joint Committee report dated 28.05.2021 e-filed on 28.05.2021 and received on 15.06.2021 is recorded and accepted.

(ii) The Greater Hyderabad Municipal Corporation is directed to take all necessary steps to avoid recurrence of such things happening and also take necessary steps to implement the Solid Waste Management Rules, 2016 in its letter and spirit, so that dumping of garbage on road sides can be avoided in future and segregate the garbage waste generated at sources itself which can be collected by the local body and dispose of the same in a scientific manner as per rules.

(iii) The Telangana State Pollution Control Board is directed to have regular monitoring and take immediate steps, if such incidents are brought to their notice either by way of complaint or by way of newspaper report like this to redress the issue in co-ordination with the local bodies.

(iv) The Registry is directed to communicate this order to the official respondents including Greater Hyderabad Municipal Corporation and Telangana State Pollution Control Board by e-mail immediately for their information and compliance of the direction.

12. With the above observations and directions, this application is disposed of.

Sd/-

.....J.M.  
(Justice K. Ramakrishnan)

Sd/-

.....E.M.  
(Dr. K. Satyagopal)

O.A. No.94/2021,  
21<sup>st</sup> June, 2021. Mn.

NGT

Annexure R4

Photographs related to Compressed Biogas plant at Jawaharnagar



